

**F. No. 14-05/ CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-05/2019**

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to RTI application of Shri/Smt. CA Deepak Kumar Bajpai (No. NIL dated 30.01.2019) **received** in this office on 04.2.2019, under RTI Act 2005 the information received from **Dy. Registrar (SM Appeal Branch)**, containing 04 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 04x02=08 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

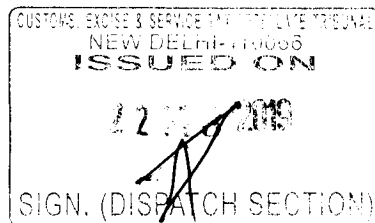
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 15.02.2019

To,

Sh. CA Deepak Kumar Bajpai  
21, New Govindpuri, Sachin Tendulkar Marg,  
Behind Bhura Pansari, Gwalior-474011(M.P.)

o/c





**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**  
**SM Appeal Branch**

ID No.14-05/2019

Dated:07.02.2018

**Subject:** Information sought under R.T.I Act,2005- Reg

**Reference:** CA Deepak kumar Bajpai, R.T.I application dated 06.02.19 (CPIO. ID No.14-05/2019)reg.

Sir,

In this connection the Para wise reply to the reference R.T.I application is as under:-

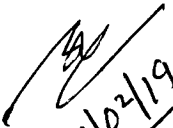
Point No.1 In this connection, please find enclose herewith copy of case history of Appeal No. ST/51662/2018 (SM), consisting of one page.

Point No.2 With reference to point No.2, please find enclosed copies of Court order sheet and copies of hearing notices dated 04.07.2019 and 05.08.2018 consisting of three pages. CPIO is requested to forward the same to the applicant.

Encl:-A/a  
04 Pages

  
(MOHINDER SINGH)  
Deputy Registrar  
(SM Appeal Branch)

To  
CPIO/Accounts Officer., C.E.S.T.A.T., NEW DELHI.

  
11/02/19

QUERY ENTRY

9

Fields marked with a \* are compulsory

Click the button to print the current page.

Print this page

\*Search Case By

Case No

SEARCH BY CASE TYPE/CASE NUMBER/CASE YEAR

\*Case Type

SERVICE TAX

\*Case No 51662

\*Case Year 2018

Go

BHARAT KHANDELWAL vs CGST C.E & C.C - BHOPAL

SINGLE MEMBER	F.Dt : 03/04/2018	ST/51662/2018	DISPOSED	C.Dt : 11/12/2018
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Diary No.		Application Details:									
Final Order No.	Final Order Date	Appl Filing No.	Application No.	Status	Filing Date	Cur. Date	Order No	Order Date	Sent Date	Defect Listing Date	
-- 513792018	-- 11/12/2018	506452018	ST/COD /50581/2018	D	28/06/2018	09/08/2018	50481	09/08/2018	03/07/2018	// //	
Appeal C.dt	Appeal Sent.dt	Advocate Name	Impugned Order No.	Impugned Order date	Impugned Order Comm. date	Interim Order Number	Interim Order date	Defect date			
-- 11/12/2018	-- 03/07/2018	-- SDDS & ASSOCIATES	-- OIA BHO-EXCUS-001-APP-100-17-18	-- 31/07/2017	-- 24/03/2018	--	--	-- // //			

Case History:

Sl.no	Date	Action on that day	Next Date	Next Purpose
1	06/08/2018	Adj	09/08/2018	REGULAR MATTERS
2	09/08/2018	Adj	05/10/2018	REGULAR MATTERS
3	05/10/2018	Adj	11/12/2018	REGULAR MATTERS
4	11/12/2018	Rejected	11/11/1111	Select

Application History:

Sl.no	Application	Date	Action on that day	Next Date	Next Purpose
1	ST/COD/50581/2018	06/08/2018	Adj	09/08/2018	MISC. MATTERS
2	ST/COD/50581/2018	09/08/2018	Allowed	11/11/1111	REGULAR MATTERS

DD Details:

DD.No	Amount	DD Date	Bank
277039	500	19/05/2018	Indian Overseas Bank
275790	5000	31/03/2018	Indian Overseas Bank

Remarks:  
No Remarks yet.  
To add Remark Go to Add Remarks Section

Amount Details:

Duty	Penalty	Interest	Refund	Fine	Redu. Fine	Description	Classification
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Q

Website : www.cestatnew.gov.in

Phone :011-26108518

REGISTERED / AD  
Fax :011-26108426

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066  
Regular Hearing Notice  
SINGLE MEMBER APPEAL BRANCH

4

Notice to the parties of the date fixed for hearing of appeal/Cross Objection under the

Appeal No. : ST/51662/2018-ST[SM]

Arising out of BHO-EXCUS-001-APP-100-17-18 Dated : 31/07/2017  
passed by the commissioner of Customs, Central Excise & Service Tax Appeals  
To,

Name of Appellant

**BHARAT KHANDELWAL**  
PROP. OF CHEMISTRY CONCEPT,  
88, LAXMI BAI COLONY  
GWALIOR-M.P

Name of Respondent

**C.G S.T CE & C.C-BHOPAL**  
178, BHAGYA BHAVAN, M.P.  
NAGAR  
ZONE-II  
BHOPAL, MADHYA PRADESH

1. Take notice that the appeal mentioned above has been fixed for **FINAL HEARING** on **05/10/2018** at 10:30 A.M. or any subsequent date thereafter as per the cause list or as may be convenient to the Tribunal. In case the appellant fails to appear at the above due date & time of hearing either in person or through an authorized representative the appeal may be dismissed for default or heard and decided on merits. In case the respondent fails to appear at the above date & time, the appeal may be decided ex-parte.
2. In case you do not wish to appear either in person or through an authorized representative you may intimate that the matter may be decided on merits in your absence.
3. In case you have any other appeal pending in the tribunal and ripe for hearing and the issue involved in identical and the parties are same, you may inform the registry of this tribunal the appeal number of such appeal, will in time such appeal will as far as practicable, also be listed for hearing at the same time.
4. It will be considerable help to facilitate the hearing proceeding if you furnish (A) list of decisions of the Tribunal and other authorities and judgments of High Court and Supreme Court proposed to be relied on during the hearing and (B) list of important events concerning the dispute with the respective dates.
5. The appellant is directed to furnish a compliance report in respect of Stay Order No. \_\_\_\_\_ dt before the date of hearing failing which the appeal(s) is/are likely to be dismissed for non compliance.
6. Appellants is/are directed to submit proof of pre-deposit failing which the appeal may be dismissed under Section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.

Dated: 05/09/2018

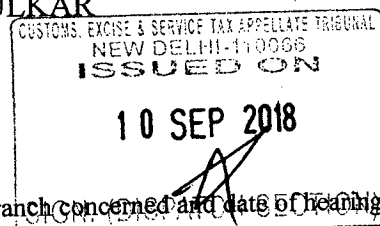
*oh*  
Deputy/Asstt. Registrar  
(SINGLE MEMBER Appeal Branch)

Copy To:

1. C.D.R.
2. Advocate(s) / Consultant(s) :

**SDDSD & ASSOCIATES**  
21, NEW GOVINDPURI, NEAR V C  
BUNGLOW, SACHIN TENDULKAR  
MARG, GWALIOR-11, M.P

3. Additional Party's Name & Address :
4. Office Copy



Notice: Please Quote this office reference number / Appeal No. and Branch concerned and date of hearing in future correspondence.

3

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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066**

**SHORT HEARING NOTICE  
SINGLE MEMBER APPEAL BRANCH**

Notice to the parties of the date fixed for hearing of the Finance Act 1994 relating to Service Tax. (P)

OIA/OIO No. : BHO-EXCUS-001-APP-100-17-18  
COD Application No. : ST/COD/50581/2018  
Appeal No. : ST/51662/2018-ST[SM]

To

Name of the Appellant

**BHARAT KHANDELWAL  
PROP. OF CHEMISTRY CONCEPT, 88,  
LAXMI BAI COLONY, GWALIOR, M.P**

Name of the Respondent

**COMMISSIONER OF CENTRAL GOODS  
AND SERVICE TAX, CUSTOMS AND  
CENTRAL EXCISE -BHOPAL  
178, BHAGYA BHAVAN, M.P.  
NAGAR, ZONE-II, BHOPAL, MADHYA  
PRADESH**

(Along with a copy of appeal & COD Application)

1. Take notice that the COD Application mentioned above has been fixed for HEARING on 6/8/18 at 10:30 A.M. or any subsequent date thereafter as per cause list or as may be convenient to the Tribunal before CESTAT, WEST BLOCK No.-2, R.K.Puram, New Delhi - 110066.
2. In case the respondent fails to appear the application may be decided ex-party.
3. In case you do not wish to appear either in person or through an authorized representative you may intimate that the matter may be decided on merits in your absence.
4. In case the applicant fails to appear at the above said time of hearing either in person or through an authorised representative the application may be dismissed for default or heard and decided on merits in his absence.
5. Please Quote this office Application No. / Appeal No. and Branch concerned and date of hearing in future correspondence.

Place : New Delhi

Dated: 04/07/2018

Copy To:

*(Signature)*  
Deputy/Asstt. Registrar(SINGLE MEMBER Appeal Branch)

1. C.D.R. (Alongwith a copy of appeal & COD Application)
2. Advocate(s) / Consultant(s):

**SDD & ASSOCIATES  
21, NEW GOVINDPURI, NEAR  
V C BUNGLOW, SACHIN  
TENDULKAR MARG,  
GWALIOR-11, M.P**

3. Additional Party's Name & Address :

4. Office Copy



(P)

(5)

**F. No. 14-05/CESTAT/CPIO-ND/RP/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-05/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. CA Deepak Kumar Bajpai (No. NIL dated 30.01.2019) **received** in this office on 04.2.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-05/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 20.02.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.


For Compliance to:


**1. Customs & ST Branch**

Copy to: (For Information)

1. Sh. CA Deepak Kumar Bajpai  
21, New Govindpuri, Sachin Tendulkar Marg,  
Behind Bhura Pansari, Gwalior-474011(M.P.)



  
CPIO  
CESTAT New Delhi  
Date: 05.02.2019

o/c   
6/2/19

14-05/20 19  
CPIO ID = 14-05/2019 CCESTATY

(J)

**FORM 'A'**

**Form of Application for Seeking Information Under the Right to Information Act, 2005**

RTI Application No. \_\_\_\_\_

Date of Receipt \_\_\_\_\_

(For official use)

To  
The Central Public Information Officer (RTI),  
O/o Registrar  
Customs, Excise & Service Tax Appellate Tribunal,  
West Block No.2, R.K.Puram,  
New Delhi

1. Full Name of the Applicant : CA Deepak Kumar Bajpai  
2. Complete Address : 21, New Govindpuri, Sachin Tendulkar Marg, Behind Bhura Pansari, Gwalior-474 011 (M.P.)

Telephone Nos.  
Mobile: 9425335798

3. Whether belong to BPL category : **No**  
(If yes, please attach a copy of the BPL certificate, etc. Fees are exempted for citizens belonging to BPL category)

4. Details of Application Fee (Demand draft/ pay orders/ IPOs):

Cash Receipt/ DD/ IPO/ Bankers Cheque No.	Date	Name of the issuing Bank/ Authority	Amount (in Rs.)
47F-450489 and 47F-450488	03/12/2018 and 03/12/2018	Post Office, Gwalior Railway Station, Gwalior	Rs. 20/-

5. Particulars of Information require :

- 1) Please confirm how many hearing dates fixed in the matter of M/s Bharat Khandelwal (appeal No ST/51662/2018-ST{SM})?;
- 2) Please provide all court proceedings of M/s Bharat Khandelwal (appeal No ST/51662/2018-ST{SM}) of hearings fixed before the court as confirmed under question no 1.

6. How the applicant would like his information to be sent (Please tick):

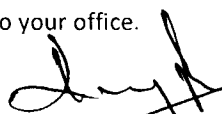
- a) By Post     b) By E-mail     c) By Fax     d) To be collected by Person

**DECLARATION**

This is to certify that I, CA Deepak Kumar Bajpai Authorised Representative on record M/s Bharat Khandelwal, am a citizen of India. Further, I state that the information sought does not fall within the restrictions contained in Section 8 and 9 of the RTI Act, 2005 and to the best of my knowledge it pertains to your office.

**Date & Place:**

30/01/2019; Gwalior

  
(CA Deepak Kumar Bajpai)  
Authorised Representative on  
record of M/s Bharat Khandelwal

30/01/2019

24/02/19